

**S.C. and S.T. Employees in Rehabilitation Ministry**

3571. Shri. B. K. Gaikwad: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of Class I, Class II and Class III Government servants in Rehabilitation Ministry at present;

(b) the number of Scheduled Castes among them; and

(c) whether the percentage of Scheduled Castes and Scheduled Tribes in the offices will be maintained when retrenchment takes place?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

(c) Yes, as per instructions of the Ministry of Home Affairs.

12.03 hrs.

**PAPERS LAID ON THE TABLE**

**RULES UNDER THE DISPLACED PERSONS  
(COMPENSATION AND REHABILITATION)  
ACT**

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** I beg to lay on the Table a copy each of the following rules under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954:

- (1) The Displaced Person (Compensation and Rehabilitation) Fourth Amendment Rules, 1961 published in Notification No. G.S.R. 460 dated the 1st April, 1961.
- (ii) The Displaced Persons (Compensation and Rehabilitation) Fifth Amendment Rules, 1961 published in Notification No.

G.S.R. 492 dated the 8th April, 1961.

[Placed in Library. See No. LT-2859/61].

**REPORT OF STUDY TEAM ON CO-OPERATIVE TRAINING**

**The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy):** I beg to lay on the Table a copy of Report of the Study Team on Co-operative Training (Volumes I and II).

[Placed in Library. See Uo. LT-2860/61].

**MESSAGE FROM THE PRESIDENT**

**Mr. Speaker:** I have to inform the House that I have received the following Message dated the 18th April, 1961, from the President:

“WHEREAS after the Dowry Prohibition Bill, 1959, has been passed by the Lok Sabha and transmitted to the Rajya Sabha the Rajya Sabha and the Lok Sabha have finally disagreed as to the amendments to be made in the said Bill;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 108 of the Constitution, I, Rajendra Prasad, hereby notify my intention to summon the Rajya Sabha and Lok Sabha to meet in a joint sitting for the purpose of deliberating and voting on that Bill.”

The dates will be fixed.

**COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS**

**EIGHTY-THIRD REPORT**

**Sardar Hukam Singh (Bhatinda):** I beg to present the Eighty-third Re-